

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**ORIGINAL APPLICATION NO.060/00628/2018 &  
MA NO.060/00809/2018**

**Chandigarh, this the 25<sup>th</sup> day of May, 2018**

...

**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)**

...

1. Manjit Kaur, age about 36 years, W/o Sh. Manvinder Singh, R/o H.No.139, Near Lakhe The Hatti, V.P.O. Kalarheri, Ambala Cantt. Ambala, Haryana (Pin-133001) (Group-C).
2. Deepika Boora, age 30 years, W/o Sudhir Kumar, R/o # S-96, Sivilak Vihar, Naya Gaon, Distt. Mohali, Punjab-160103 (Group-C).
3. Seema, age 37 years, W/o Sandeep, R/o # 844, Sector 27, Panchkula (Group-C).

**....APPLICANTS**

**(Present: Mr. J.S. Dahiya, Advocate)**

**VERSUS**

1. U.T. Administration, Chandigarh through its Administrator, U.T. Secretariat, Sector 9, Chandigarh.
2. Education Department, through its Secretary, U.T. Secretariat, Sector 9, Chandigarh.
3. Director Public Instructions (Schools), 1<sup>st</sup> Floor, Additional Deluxe Building, Sector 9, Chandigarh.

**....RESPONDENTS**

**ORDER (Oral)**

**HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-**

**MA No.060/00809/2018**

Heard.

Taking into consideration, the common cause of action, similar nature of relief claimed, common interest in the matter, and

for the reasons mentioned therein, the Miscellaneous Application (MA) is allowed. The applicants are permitted to join together to file the instant single application, as prayed for.

**OA No.060/00628/2018**

At the very outset, learned counsel for the applicants intends to withdraw the present Original Application (OA), to enable them to file fresh detailed representation, for redressal of their grievances, before the Competent Authority, at the first instance.

Therefore, the instant OA is hereby dismissed as withdrawn, with the aforesaid liberty, as prayed for.

Needless to mention, if the applicants file such representation, within a period of one week, then the same would be decided by the Competent Authority, by passing a speaking & reasoned order, and in accordance with law, within a period of one month thereafter.

Meanwhile, the respondents are directed to maintain the status quo with regard to the posting of the applicants.

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**(JUSTICE M.S. SULLAR)  
MEMBER (J)**

**Dated: 25.05.2018.**

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